

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 1122/(MAH)/2017

CORAM:

Present: SHRI M.K. SHRAWAT
MEMBER (J)

SHRI BHASKARA PANTULA MOHAN
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 01.09.2017

NAME OF THE PARTIES: Priyanka S Tiwari
V/s.
Genesys International Corporation Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
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ORDER

T.C.P. No. 1122/I&BC/NCLT/MB/MAH/2017

1. The Learned Representatives of both the sides are present.
2. The matter is settled. The amount of Rs. 11,47,650/- is paid by the Respondent to the Petitioner. The relevant paragraph reads as under :-

"The undersigned confirms that Genesys has handed over to the undersigned a demand draft drawn on State Bank of India of Rs. 11,47,650/- dated August 29, 2007 towards the aforementioned full and final settlement of any and all past present and future claims of the undersigned against Genesys. The amount mentioned in the demand draft is being paid after deducting the amount of tax deducted at source as applicable."

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3. Letter from the side of the Petitioner withdrawing the Petition is placed on Record.
4. The Petition is disposed of as withdrawn. Consigned to records

Sd/-

**Bhaskara Pantula Mohan
Member (Judicial)
01.09.2017.**

Sd/-

**M.K. Shrawat
Member (Judicial)**